

Directorate General of Foreign Trade

Udyog Bhawan

DES-V Section

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The Meeting No.07/AM-19 dated 05.07.2018 for the licensing year 2017-18 to consider the cases under Duty Exemption Schemes (Chapter-4) was actually held on 12.07.2018 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri J.D. Giri, Vice President	AEPC
2.	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
3.	Shri Nand Lal, Consultant	DIPP
4.	Shri S.K.Mohapatra, DDG	DGFT
5.	Shri Vinod Kumar Kashyap, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No. 06/AM-19 dated 21.06.2018 was taken up for discussion in meeting actually held on 27.06.2018. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No. No. 07/AM-19 dated 05.07.2018 was taken up for discussion in meeting actually held on 12.07.2018 and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 7/84-ALC3/2018 MEETING DATE : 05.07.2018

Case No.: 29/20/84-ALC3/2016	Party Name: AMRITT INDIA ASSOCIATES PRIVATE LIMITED	Meet No/Date: 7/84-ALC3/2018 05.07.2018	Rejected
HQ File :01/84/050/00372/AM17/	RLA File :05/23/040/00090/AM17/	Lic.No/Date:0510399970 03.10.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted firm was allowed personal hearing to firm for 12.04.2018, 10.05.2018 and 07.06.2018 with direction to bring 12"x12" sample of the carpet alongwith calculation details for finalization of the case. Since, no response was received from the firm, Committee decided to reject the case with direction to pay the applicable duty with interest for EODC.

RA concerned to take further necessary action subject to compliance of other usual conditions.

Case No.: 36/20/84-ALC3/2016	Party Name: ARVIND LIMITED	Meet No/Date: 7/84-ALC3/2018 05.07.2018	Approved
HQ File :01/84/050/00379/AM17/	RLA File :08/24/040/00297/AM17/	Lic.No/Date:0810138963 25.10.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms the above advance authorization as under :

Sl. No.	Export Item Name.	Qty in Kg	Sl. No.	Import Item Name.	Quantity allowed
1	Needleloom felt and stitch bonded fibre fabrics	300000.000	1	Relevant Manmade Polyester Staple Fiber	1,53,000Kg
			2	Relevant Manmade Multifilament Polyester Yarn	1,69,000Kg

RA concerned to take further necessary action subject to compliance of other usual conditions.

3	Case No.:1/25/84-ALC3/2017	Party Name:JNG FOOTWEAR (INDIA)	Meet No/Date:7/84-ALC3/2018 05.07.2018	Status: Deferred
	HQ File :01/84/050/00353/AM18/	RLA File :05/23/040/00087/AM18/	Lic.No/Date:0510403012 02.06.2017	Defer Date: 02.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm has submitted reply to the information sought and same is being sent to DIPP for examination and comments. The case stands deferred for re-listing on 02.08.2018.				

Case No.:23/19/84-ALC3/2017

Party Name:UNICARE FIRE SAFETY (INDIA) P. LTD.

Meet No/Date:7/84-ALC3/2018
05.07.2018

Approved

HQ File :01/84/050/00236/AM18/

RLA File :05/24/040/00236/AM18/

Lic.No/Date:0510403834
29.08.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and examined the reply submitted by the firm and decided to ratify the norms for the above advance authorization as under :

Sl. No.	Export Item Name	Qty (in number)	Sl. No.	Import Item Name.	Quantity as per AA	Wastage allowed
1	Full body Harness different sizes (Plus1, Plus2L-XL, Plus4L-XL and Plus5) Himalaya Eco Conjanto	17000.00	1	Buckles & D Ring of different sizes Hardware Components (Yellow Zinc)Metal	127300.00 Numbers	Net to Net
			2	100% Polyester Dyed Yarn, High Tenacity heavy A/I- 1000 Denier, 96F/1Ply	19800.00Kg	5% with accountability

RA concerned to take further necessary action subject to compliance of other usual conditions.

5	Case No.:15/17/84-ALC3/2017	Party Name:JINDAL POLY FILMS LTD.	Meet No/Date:7/84-ALC3/2018 05.07.2018	Status: Deferred
	HQ File :01/84/050/00179/AM18/	RLA File :05/23/040/00228/AM18/	Lic.No/Date:0510403977 08.09.2017	Defer Date: 02.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that that firm was asked certain information for examination of the case deficiency letter 30.05.2018 and 04.07.2018. No reply from the firm inspite of reminder. Committee decided to allow the personal hearing with direction to bring the sample export product, information as sought vide this DGFT letter dated 30.05.2018. The case stands deferred for re-listing on 02.08.2018.				

6	Case No.:1/19/84-ALC3/2017	Party Name:PALA DECOR PVT. LTD	Meet No/Date:7/84-ALC3/2018 05.07.2018	Rejected
	HQ File :01/84/050/00214/AM18/	RLA File :05/24/040/00332/AM18/	Lic.No/Date:0510404407 30.10.2017	
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to the furnish the information as per deficiency letter dated 23.05.2018 and reminder				

dated 29.06.2018. Since, no response was received from the firm, Committee decided to reject the case with direction to pay the applicable duty with interest for EODC.
RA concerned to take further necessary action subject to compliance of other usual conditions.

7	Case No.:3/21/84-ALC3/2017	Party Name:ASHIM KAR & INDUSTRIES PVT. LTD.,	Meet No/Date:7/84-ALC3/2018 05.07.2018	Approved
	HQ File :01/84/050/00240/AM18/	RLA File :02/24/040/00127/AM18/	Lic.No/Date:0210207964 09.11.2017	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation as applied for. RA concerned to take further necessary action subject to compliance of other usual conditions.				

Case No.:9/19/84-ALC3/2017

Party Name:LAVIOSA INDIA PRIVATE LIMITED

Meet No/Date:7/84-ALC3/2018
05.07.2018

Approved

HQ File :01/84/050/00222/AM18/

RLA File :08/24/040/00237/AM18/

Lic.No/Date:0810141299
10.11.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as under :

Export Item : Geosynthetic Clay Liner

Quantity : 85,000SQM

Import Item:

Sl. No.	Import Item Name	Qty as per AA	Quantity allowed
1	WOVEN GEOTEXTILE ROLLS	96653.500SQM	1.05Kg/Kg content contained in the export product.
2	NON WOVEN GEOTEXTILE ROLLS	99960.000SQM	1.07Kg/Kg content contained in the export product.

RA concerned to take further necessary action subject to compliance of other usual conditions.

9	Case No.:51/21/84-ALC3/2017	Party Name:ASHAPURA INTERNATIONAL LIMITED,	Meet No/Date:7/84-ALC3/2018 05.07.2018	Status: Deferred
	HQ File :01/84/050/00288/AM18/	RLA File :03/94/040/00597/AM18/	Lic.No/Date:0310817119 16.11.2017	Defer Date: 02.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application of the firm had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 02.08.2018.				

10	Case No.:48/21/84-ALC3/2017	Party Name:BRIGHT CHOICE OVERSEAS	Meet No/Date:7/84-ALC3/2018 05.07.2018	Status: Deferred
	HQ File :01/84/050/00285/AM18/	RLA File	Lic.No/Date:0310817644	Defer Date:

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	:03/94/040/00720/AM18/	08.12.2017	02.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that information sought from the firm are awaited. NC decided to await the reply of the firm and defer the case. The case stands deferred for re-listing on 02.08.2018.			

11	Case No.: 3/3/84-ALC3/2018	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:7/84-ALC3/2018 05.07.2018	Approved
	HQ File :01/84/050/00017/AM19/	RLA File :34/24/040/00248/AM18/	Lic.No/Date:3410043696 11.12.2017	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation as applied for. RA concerned to take further necessary action subject to compliance of other usual conditions.				

12	Case No.: 54/21/84-ALC3/2017	Party Name:TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:7/84-ALC3/2018 05.07.2018	Approved
	HQ File :01/84/050/00291/AM18/	RLA File :03/95/040/00762/AM18/	Lic.No/Date:0310817853 18.12.2017	
Decision : (As per earlier) Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation on repeat basis with AA No.0310795268 dated 13.04.2015 approved in Meeting No. 22/84/ALC3/2015 dated 29.10.2015. RA concerned to take further necessary action subject to compliance of other usual conditions.				

13	Case No.: 25/21/84-ALC3/2017	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:7/84-ALC3/2018 05.07.2018	Rejected
	HQ File :01/84/050/00262/AM18/	RLA File :02/24/040/00153/AM18/	Lic.No/Date:0210208094 01.01.2018	
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to the furnish the information as per deficiency letter dated 01.06.2018 and reminder dated 04.07.2018. Since, no response was received from the firm, Committee decided to reject the case with direction to pay the applicable duty with interest for EODC. RA concerned to take further necessary action subject to compliance of other usual conditions.				

14	Case No.: 6/25/84-ALC3/2017	Party Name:JAGGA FOOTWEAR (P) LTD.	Meet No/Date:7/84-ALC3/2018 05.07.2018	Status: Deferred
	HQ File :01/84/050/00358/AM18/	RLA File :05/23/040/00434/AM18/	Lic.No/Date:0510405512 02.02.2018	Defer Date: 02.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm has requested 15 days time for submission of reply to DGFT deficiency letter dated 04.07.2018. NC decided to await the reply of the firm and defer the case. The case stands deferred for re-listing on 02.08.2018.				

15	Case No.: 18/25/84-ALC3/2017	Party Name:SAI INTERNATIONAL	Meet No/Date:7/84-ALC3/2018	Status: Deferred
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		05.07.2018	
HQ File :01/84/050/00370/AM18/	RLA File :05/24/040/00548/AM18/	Lic.No/Date:0510405557 07.02.2018	Defer Date: 02.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm has requested 15 days time for submission of reply to DGFT deficiency letter dated 29.06. NC decided to await the reply of the firm and defer the case. The case stands deferred for re-listing on 02.08.2018.			

Case No.:30/25/84-ALC3/2017	Party Name:C.L. INTERNATIONAL	Meet No/Date:7/84-ALC3/2018 05.07.2018	Status: Deferred
16 HQ File :01/84/050/00382/AM18/	RLA File :05/23/040/00439/AM18/	Lic.No/Date:0510405584 08.02.2018	Defer Date: 02.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that reply of the firm had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 02.08.2018.			

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Case No.:3/25/84-ALC3/2017	Party Name:A.M.VINYL PVT.LTD.,	Meet No/Date:7/84-ALC3/2018 05.07.2018	Approved
HQ File :01/84/050/00355/AM18/	RLA File :05/23/040/00357/AM18/	Lic.No/Date:0510405598 09.02.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization on repeat basis with AA No. 0510403206 dated 22.06.2017 approved in Meeting No. 13/84/AM18 dated 28.09.2017 as under :

Item of Export	Quantity (Sq. meter)	Item of Import	Quantity Allowed/ Recommended for one unit of the export product
Textile Fabrics Impregnated Laminated Pltd & Coated with PVC (PVC Leather Cloth Coating We.459Gms. per Sq mtr +or- 5%	701520	1.PVC Resin	270.55 gms
		2.PVC Plasticizer (DOP)	188.047 gms
		3.Titanium Dioxide	12.792 gms
		4.Release Paper (155-240 gms/Sq Mtrs)	0.525 Sq Mtrs
		5.Stablizer	6.396 gms
		6.Blowing Agent	9.595 gms
		7.Relevant Knitted Fabrics for backing Material	1.002 Sq Mtrs

RA concerned may take necessary action subject to compliance of other usual conditions.

18 Case No.:4/25/84-ALC3/2017	Party Name:A.M.VINYL	Meet No/Date:7/84-	Approved
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	PVT.LTD.,	ALC3/2018 05.07.2018	
HQ File :01/84/050/00356/AM18/	RLA File :05/23/040/00358/AM18/	Lic.No/Date:0510405599 09.02.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization on repeat basis with AA No. 0510403206 dated 22.06.2017 approved in Meeting No. 13/84/AM18 dated 28.09.2017 as under :

Item of Export	Quantity (Sq. meter)	Item of Import	Quantity Allowed/ Recommended for one unit of the export product
Textile Fabrics Impregnated Laminated Pltd & Coated with PVC (PVC Leather Cloth Coating We.459Gms. per Sq mtr +or- 5%	701520	1.PVC Resin	270.55 gms
		2.PVC Plasticizer (DOP)	188.047 gms
		3.Titanium Dioxide	12.792 gms
		4.Release Paper (155-240 gms/Sq Mtrs)	0.525 Sq Mtrs
		5.Stablizer	6.396 gms
		6.Blowing Agent	9.595 gms
		7.Relevant Knitted Fabrics for backing Material	1.002 Sq Mtrs

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:31/25/84-ALC3/2017	Party Name:KERALA BALERS PRIVATE LIMITED	Meet No/Date:7/84- ALC3/2018 05.07.2018	Status: Deferred
HQ File :01/84/050/00383/AM18/	RLA File :10/24/040/00064/AM18/	Lic.No/Date:1010059893 21.02.2018	Defer Date: 02.08.2018
<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was firm was asked to furnish information as per DGFT HQ letter dated 01.06.2018 and reminder dated 04.07.2018. However, no response received from the firm. Committee decided to allow last opportunity to firm to submit their reply. The case stands deferred for re-listing on 02.08.2018.</p>			

Case No.:7/3/84-ALC3/2018	Party Name:A.M.VINYL PVT.LTD.,	Meet No/Date:7/84- ALC3/2018 05.07.2018	Approved
HQ File :01/84/050/00021/AM19/	RLA File :05/23/040/00475/AM18/	Lic.No/Date:0510405779 06.03.2018	
<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization on repeat basis with AA No. 0510403206 dated 22.06.2017 approved in Meeting No. 13/84/AM18 dated 28.09.2017 as under :</p>			

Item of Export	Quantity (Sq. meter)	Item of Import	Quantity Allowed/
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			Recommended for one unit of the export product
Textile Fabrics Impregnated Laminated Pltd & Coated with PVC (PVC Leather Cloth Coating We.459Gms. per Sq mtr +or- 5%	701520	1. PVC Resin	270.55 gms
		2.PVC Plasticizer (DOP)	188.047 gms
		3.Titanium Dioxide	12.792 gms
		4.Release Paper (155-240 gms/Sq Mtrs)	0.525 Sq Mtrs
		5.Stablizer	6.396 gms
		6.Blowing Agent	9.595 gms
		7.Relevant Knitted Fabrics for backing Material	1.002 Sq Mtrs

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:12/3/84-ALC3/2018	Party Name:A.M.VINYL PVT.LTD.,	Meet No/Date:7/84- ALC3/2018 05.07.2018	Approved
HQ File :01/84/050/00026/AM19/	RLA File :05/23/040/00476/AM18/	Lic.No/Date:0510405777 06.03.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization on repeat basis with AA No. 0510403206 dated 22.06.2017 approved in Meeting No. 13/84/AM18 dated 28.09.2017 as under :

Item of Export	Quantity (Sq.meter)	Item of Import	Quantity Allowed/ Recommended for one unit of the export product
Textile Fabrics Impregnated Laminated Pltd & Coated with PVC (PVC Leather Cloth Coating We.459Gms. per Sq mtr +or- 5%	701520	1. PVC Resin	270.55 gms
		2.PVC Plasticizer (DOP)	188.047 gms
		3.Titanium Dioxide	12.792 gms
		4.Release Paper (155-240 gms/Sq Mtrs)	0.525 Sq Mtrs
		5.Stablizer	6.396 gms
		6.Blowing Agent	9.595 gms
		7.Relevant Knitted Fabrics for backing Material	1.002 Sq Mtrs

RA concerned may take necessary action subject to compliance of other usual conditions.

22	Case No.:17/3/84-ALC3/2018	Party Name:LAVIOSA INDIA PRIVATE LIMITED	Meet No/Date:7/84-ALC3/2018 05.07.2018	Approved
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HQ File :01/84/050/00031/AM19/	RLA File :08/24/040/00350/AM18/	Lic.No/Date:0810142116 06.03.2018	
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Decision : Committee considered the case as per agenda alongwith other relevant papers and reply of the firm and accordingly, decided to **ratify** the norms for the above advance authorization as under :

Export Item : Geosynthetic Clay Liner

Quantity : 4,00,000SQM

Import Item:

Sl. No.	Import Item Name	Qty as per AA	Quantity allowed
1	WOVEN GEOTEXTILE ROLLS	454840.000SQM	1.05Kg/Kg content contained in the export product.
2	NON WOVEN GEOTEXTILE ROLLS	470400.000SQM	1.07Kg/Kg content contained in the export product.

RA concerned to take further necessary action subject to compliance of other usual conditions.

Case No.: 24/3/84-ALC3/2018	Party Name:HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:7/84-ALC3/2018 05.07.2018	Approved
HQ File :01/84/050/00038/AM19/	RLA File :05/23/040/00456/AM18/	Lic.No/Date:0510405785 06.03.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers decided to **ratify** the norms for the above advance authorization as under :

Export Item No.1- HPT ARACORE W 50 162 (Para Aramid Yarn) -13000.00Kg

Export Item No.2- HPT ARACORE E-57 (Para Aramid Yarn) - 25000.00Kg

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Sl. No.	Import Item Name	Qty as per AA	Quantity allowed
1	Aramid Staple(100% Para Aramid Fibre)	20847.500 Kg	20119.3 Kg
2	12 Tex E-Glass Yarn	5460.000 Kg	5338.8 Kg
3	50 Micron SS Wire	1444.500 Kg	1402.6 Kg
4	110/2 D Nylon Yarn Black	2162.500 Kg	2079.5 Kg
5	150 D Polyester Yarn black	7685.000 Kg	7514.5 Kg
6	50 D Polyester Yarn white	2915.000 Kg	2850.3 Kg

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.: 27/3/84-ALC3/2018	Party Name:A.M.VINYL PVT.LTD.,	Meet No/Date:7/84-ALC3/2018 05.07.2018	Approved
HQ File :01/84/050/00041/AM19/	RLA File :05/23/040/00477/AM18/	Lic.No/Date:0510405778 06.03.2018	

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Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization on repeat basis with AA No. 0510403206 dated 22.06.2017 approved in Meeting No. 13/84/AM18 dated 28.09.2017 as under :

Item of Export	Quantity (Sq. meter)	Item of Import	Quantity Allowed/ Recommended for one unit of the export product
Textile Fabrics Impregnated Laminated Pltd & Coated with PVC (PVC Leather Cloth Coating We.459Gms. per Sq mtr +or- 5%)	701520	1. PVC Resin	270.55 gms
		2.PVC Plasticizer (DOP)	188.047 gms
		3.Titanium Dioxide	12.792 gms
		4.Release Paper (155-240 gms/Sq Mtrs)	0.525 Sq Mtrs
		5.Stablizer	6.396 gms
		6.Blowing Agent	9.595 gms
		7.Relevant Knitted Fabrics for backing Material	1.002 Sq Mtrs

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:2/5/84-ALC3/2018	Party Name:P.K.OVERSEAS	Meet No/Date:7/84-ALC3/2018 05.07.2018	Status: Deferred
HQ File 25 :01/84/050/00070/AM19/	RLA File :05/24/040/00614/AM18/	Lic.No/Date:0510405901 16.03.2018	Defer Date: 02.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that hard copy of the application not received from the CLA, Delhi. Committee decided to request CLA, Delhi to forward the copy of the application with relevant documents for examination of he case. The case stands deferred for re-listing on 02.08.2018.			

Case No.:5/7/84-ALC3/2018	Party Name:SCHOELLER TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:7/84-ALC3/2018 05.07.2018	Status: Deferred
HQ File :01/84/050/00113/AM19/	RLA File :03/95/040/01067/AM18/	Lic.No/Date:0310819903 19.03.2018	Defer Date: 02.08.2018
26	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided ask the firm to furnish the following information : i. CAD, sketch and weight of the yarn as input product. ii. Requirement of fabric in Square meter per piece alongwith GSM export product. The case stands deferred for re-listing on 02.08.2018.		

Case No.:1/3/84-ALC3/2018	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:7/84-ALC3/2018 05.07.2018	Status: Deferred
27	HQ File :01/84/050/00015/AM19/	RLA File :04/24/040/00263/AM18/	Lic.No/Date:0410164110 20.03.2018
			Defer Date: 02.08.2018

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Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that DIPP has sought following information as per their letter no.7/12/2018-TSW dated 12.07.2018:

- Complete calculation for requirement of raw materials separately for each export product duly certified by Chartered Engineer.
- Function of each raw material in export product and also style number of export product.
- To indicate the width of raw material where linear meter or yard etc., has been given or alternatively area in square meter.
- Consumption of raw materials with corresponding production of each export product separately for the last three year duly certified by Chartered accountant, if already manufactured / exported earlier.

Committee decided await their reply and defer the case. The case stands deferred for re-listing on 02.08.2018.

Case No.: 29/3/84-ALC3/2018	Party Name:PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:7/84-ALC3/2018 05.07.2018	Approved
HQ File :01/84/050/00043/AM19/	RLA File :05/24/040/00648/AM18/	Lic.No/Date:0510406016 28.03.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation as under :

Export Item : Knitted Seamless Mens T-Shirt With Zip - 200000.00 Numbers
Made Out Of Synthetic Yarns (Net Content Of Yarn 280 GMS PER/Pc)

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Sl. No.	Import Item	Quantity as per AA	UOM	Wastage allowed
1	SYNTHETIC YARN OF NYLON 6, 66, NYLON / SPANDEX / POLYESTER / BLENDED / UNBLENDED, SINGLE (S & / OR Z TWIST) DOUBLE / COVERED OF ASSORTED COUNTS	81800.000	K.G	25%
2	ZIP FASTENERS	210000.000	Number	Net+1%

RA concerned to take further necessary action subject to compliance of other usual conditions.

Case No.: 30/3/84-ALC3/2018	Party Name:PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:7/84-ALC3/2018 05.07.2018	Approved
HQ File :01/84/050/00044/AM19/	RLA File :05/24/040/00647/AM18/	Lic.No/Date:0510406015 28.03.2018	

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Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation as under :

Export Item : Knitted Seamless Cami Made Out Of Synthetic Yarns
(Net Content Of Yarn Is 72 Gms Per Garment)

Sl. No.	Import Item	Quantity as per AA	UOM	Wastage allowed
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1	Synthetic Yarn Of Nylon 6, 66, Nylon/Spandex/Polyester/Blended/ Unblended, Single (S &/OR Z Twist) Double Covered of Assorted Counts	93000.000	K.G	15%
2	Folded Elastic Tape 14MM	2320000.000	Meter	Net+1%
3	8 MM Metal/Plastic Ring & Adjuster	4200000.000	Number	

RA concerned to take further necessary action subject to compliance of other usual conditions.

30	Case No.:2/7/84-ALC3/2018	Party Name:VRIJESH NATURAL FIBRE & FABRICS INDIA PVT. LTD.	Meet No/Date:7/84- ALC3/2018 05.07.2018	Approved
	HQ File :01/84/050/00110/AM19/	RLA File :03/95/040/01168/AM18/	Lic.No/Date:0310820458 13.04.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation as applied for.

RA concerned to take further necessary action subject to compliance of other usual conditions.

31	Case No.:3/7/84-ALC3/2018	Party Name:VRIJESH NATURAL FIBRE & FABRICS INDIA PVT. LTD.	Meet No/Date:7/84- ALC3/2018 05.07.2018	Approved
	HQ File :01/84/050/00111/AM19/	RLA File :03/95/040/00075/AM19/	Lic.No/Date:0310820708 27.04.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation as applied for.

RA concerned to take further necessary action subject to compliance of other usual conditions.

32	Case No.:1/5/84-ALC3/2018	Party Name:AYM SYNTEX LTD.	Meet No/Date:7/84- ALC3/2018 05.07.2018	Approved
	HQ File :01/84/050/00069/AM19/	RLA File :03/94/040/00037/AM19/	Lic.No/Date:0310820996 15.05.2018	


Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation as under

Sl. No.	Export Item Name	Quantity (in Kg)	Sl. No.	Import Item	Quantity allowed (in Kg)
1	High tenacity Polyester Industrial Yarn	100000.000	1.	Polyester Chips	103000.000
			2.	Spin Finish Oil	1000.000

RA concerned to take further necessary action subject to compliance of other usual conditions.

33	Case No.:1/7/84-ALC3/2018	Party Name:MATRIX CLOTHING PVT. LTD.	Meet No/Date:7/84- ALC3/2018 05.07.2018	Approved
	HQ File :01/84/050/00109/AM19/	RLA File	Lic.No/Date:0510406474	



 11



	:05/24/040/00084/AM19/	15.05.2018	
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Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation as applied for as per CAD for following export product:

Sl. No.	Export Item Name	Quantity in Numbers
1	LADIES KIMONO TOP MADE OF 100% POLYESTER WOVEN FABRIC - GSM 117 +/- 10% (STYLE NO. 482322 / 483976)	9810.000
2	LADIES KIMONO TOP MADE OF 100% POLYESTER WOVEN FABRIC - GSM 117 +/- 10% (STYLE NO. 481560 / 483483 / 483630)	5065.000
3	LADIES KIMONO TOP MADE OF 100% POLYESTER WOVEN FABRIC - GSM 120 +/- 10% (STYLE NO. 481991 / 483627)	2650.000

GSM should match in import and export.

RA concerned to take further necessary action subject to compliance of other usual conditions.

	Case No.: 9/7/84-ALC3/2018	Party Name: SUPERHOUSE LIMITED	Meet No/Date: 7/84-ALC3/2018 05.07.2018	Status: Deferred
34	HQ File :01/84/050/00117/AM19/	RLA File :06/24/040/00008/AM19/	Lic.No/Date: 0610038884 16.05.2018	Defer Date: 02.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided ask the firm to furnish the CAD, sketch and measurement chart of the export product. The case stands deferred for re-listing on 02.08.2018.				

	Case No.: 4/7/84-ALC3/2018	Party Name: RELIANCE CHEMOTEX INDUSTRIES LTD	Meet No/Date: 7/84-ALC3/2018 05.07.2018	Approved
35	HQ File :01/84/050/00112/AM19/	RLA File :03/95/040/00185/AM19/	Lic.No/Date: 0310821247 25.05.2018	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation as applied for. RA concerned to take further necessary action subject to compliance of other usual conditions.				

	Case No.: 6/7/84-ALC3/2018	Party Name: PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date: 7/84-ALC3/2018 05.07.2018	Approved
36	HQ File :01/84/050/00114/AM19/	RLA File :31/83/040/00036/AM19/	Lic.No/Date: 3110067072 07.06.2018	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation on repeat with AA No.3110066108 dated 04.04.2016 ratified in Meeting No.7/84-ALC3/2016 dated 07.07.2016. GSM should match in import and export				

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RA concerned to take further necessary action subject to compliance of other usual conditions.

37	Case No.:7/7/84-ALC3/2018	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:7/84- ALC3/2018 05.07.2018	Approved
	HQ File :01/84/050/00115/AM19/	RLA File :02/24/040/00041/AM19/	Lic.No/Date:0210208493 08.06.2018	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation as applied for. RA concerned to take further necessary action subject to compliance of other usual conditions.				

38	Case No.:8/7/84-ALC3/2018	Party Name:GRASIM INDUSTRIES LTD.	Meet No/Date:7/84- ALC3/2018 05.07.2018	Approved
	HQ File :01/84/050/00116/AM19/	RLA File :02/24/040/00042/AM19/	Lic.No/Date:0210208505 14.06.2018	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation as applied for. RA concerned to take further necessary action subject to compliance of other usual conditions.				

**MINUTES SPECIAL ADVANCE AUTHORISATION CASE CONSIDERED IN NORMS
COMMITTEE MEETING No.07/84/AM-19 DATED 05.07.2018 ACTUALLY HELD ON 12.07.2018**

39.

Case No 102	M/s Concept Clothing
NC M.No.07/84 AM-19 dt.05.07.2018.	F.No.01/84/162/00280/AM14/DES-V
Modification of norms for the advance authorisation No.0510371162 dated 08.11.2013.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and heard representative of the firm appeared before the Norms Committee. Representative appeared was unable to link the CAD with the export product and requested further time examine the matter. The case stands deferred for re-listing on 02.08.2018.	

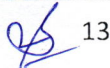
40.

Case No 103	M/s R.N.R. International
NC M.No.07/84 AM-19 dt.05.07.2018.	F.No.01/84/162/00024/AM15/DES-V
Re-fixation of adhoc norms of ladies Tunic and Ladies Caftan against Annual Advance Advance Authorisation No.0510380207 dated 25.02.2014.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was allowed personal hearing to with complete papers. However, representative of the firm did not appeared before the Norms Committee. Committee decided allow last opportunity to firm for finalisation of the case. The case stands deferred for re-listing on 02.08.2018.	

41.

Case No 104	M/s Shahi Exports Pvt. Ltd.
NC M.No.07/84 AM-19 dt.05.07.2018.	F.No.01/84/162/00069/AM19/DES-V
Prior fixation of adhoc norms for export of Gents Jacket made of 100% Cotton Denim Woven Fabric	



 13



Fabric GSM 475(Tolerance+/-10%) Style No.1J2353 -under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 25.06.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

42.

Case No 105	M/s Shahi Exports Pvt. Ltd.
NC M.No.07/84 AM-19 dt.05.07.2018.	F.No.01/84/162/00070/AM19/DES-V
Prior fixation of adhoc norms for export of Boys Jacket with Hood made of 100% Polyester Bonded Fabric GSM 270(Tolerance+/-10%) (Face:100% Polyester Woven Fabric & Back: 100% Polyester Fleece Knitted Fabric (Style No.103496 under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision : M/S Shahi Exports Pvt. Ltd. vide their letter dated 25.06.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.	
GSM should match in import and export.	

43.

Case No 106	M/s Shahi Exports Pvt. Ltd.
NC M.No.07/84 AM-19 dt.05.07.2018.	F.No.01/84/162/00071/AM19/DES-V
Prior fixation of adhoc norms for export of 1.Girls Trouser Made of 65% Cotton 32% Polyester 3% Spandex Printed Woven Fabric GSM-285 (Tolerance + or - 10%) (Style No.DG83D006R) 2. Girls Trouser Made of 65% Cotton 32% Polyester 3% Spandex Dyed Woven Fabric GSM-270 (Tolerance + or - 10%) (Style No.DG83D006R) 3. Girls Trouser Made of 65% Cotton 32% Polyester 3% Spandex Dyed Woven Fabric GSM-285 (Tolerance + or - 10%) (Style No.DG83D006R) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision : M/S Shahi Exports Pvt. Ltd. vide their letter dated 20.06.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.	
GSM should match in import and export.	

44.

Case No 107	M/s Shahi Exports Pvt. Ltd.
NC M.No.07/84 AM-19 dt.05.07.2018.	F.No.01/84/162/00072/AM19/DES-V

VN

16

Prior fixation of adhoc norms for export of Ladies Jacket with Hood Made of 55% BICONSTITUENT Fiber (75% Polyester 25% Nylon) 45% Polyester Dyed Woven Fabric GSM 128 and 100% Polyester Knitted Dyed Fabric GSM 250 (Tolerance + or – 10%) (Style No. 144J0097) under Special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision : M/S Shahi Exports Pvt. Ltd. vide their letter dated 04.07.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

45.

Case No 108	M/s Shahi Exports Pvt. Ltd.
NC M.No.07/84 AM-19 dt.05.07.2018.	F.No.01/84/162/00073/AM19/DES-V
Prior fixation of adhoc norms for export of Gents Jacket Made of 100% Polyester Printed Knitted fabric GSM 250 (Tolerance + or – 10%) (Style No. XM0372) under Special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision : M/S Shahi Exports Pvt. Ltd. vide their letter dated 30.06.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.	
GSM should match in import and export.	

46.

Case No 109	M/s Shahi Exports Pvt. Ltd.
NC M.No.07/84 AM-19 dt.05.07.2018.	F.No.01/84/162/00074/AM19/DES-V
Prior fixation of adhoc norms for export of Mens Pullover Made of 55% Cotton 45% Polyester Dyed Fleece Knitted Fabric GSM 275 with 58% Cotton 38% Polyester 4% Elastane Dyed Knitted Fabric GSM 300 and 60% Cotton 40% Polyester Dyed Knitted Fabric GSM 150 (Tolerance + or – 10%) (Style No. MC83K400RS, RN&XN,XS) under Special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision : M/S Shahi Exports Pvt. Ltd. vide their letter dated 04.07.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.	
GSM should match in import and export.	

47.

Case No 110	M/s Shahi Exports Pvt. Ltd.
NC M.No.07/84 AM-19 dt.05.07.2018.	F.No.01/84/162/00075/AM19/DES-V



 15



Prior fixation of adhoc norms for export of Mens Pullover Made of 55% Cotton 45% Polyester Dyed Fleece Knitted Fabric GSM 275 with 58% Cotton 38% Polyester 4% Elastane Dyed Knitted Fabric GSM 300 and 60% Cotton 40% Polyester Dyed Knitted Fabric GSM 150(Tolerance+or-10%)(Style No. MC83K450RS, RN&XN, XS) under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision : M/S Shahi Exports Pvt. Ltd. vide their letter dated 04.07.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

48.

Case No 111	M/s Shahi Exports Pvt. Ltd.
NC M.No.07/84 AM-19 dt.05.07.2018.	F.No.01/84/162/00076/AM19/DES-V
Prior fixation of adhoc norms for export of Mens Pullover Made of 57% Cotton 38% Modal 5% Elastane Dyed Knitted Fabric GSM 230 with 58% Cotton 39% Modal 3% Elastane Dyed Knitted Fabric GSM 380 (Tolerance + or - 10%) (Style No. 40K6613) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision : M/S Shahi Exports Pvt. Ltd. vide their letter dated 04.07.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.	
GSM should match in import and export.	

49.

Case No 112	M/s Shahi Exports Pvt. Ltd.
NC M.No.07/84 AM-19 dt.05.07.2018.	F.No.01/84/162/00077/AM19/DES-V
Prior fixation of adhoc norms for export of Mens Pullover with Hood Made of 57% Cotton 38% Modal 5% Elastane Dyed Knitted Fabric GSM 230 (Tolerance + or - 10%) (Style No. 40K6615) under Special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision : M/S Shahi Exports Pvt. Ltd. vide their letter dated 04.07.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.	
GSM should match in import and export.	

50.

Case No 113	M/s Richa Global Exports Pvt.Ltd.
NC M.No.07/84 AM-19 dt.05.07.2018.	F.No.01/84/162/00078/AM19/DES-V

Prior fixation of adhoc norms for export of 1.Ladies Other Garment(Dress) of 97% Rayon 3% Spandex Dyed Knitted Fabric GSM 250 (Tolerance + or – 10%) (Style No. 485730) 2.Ladies Other Garment(Dress) of 97% Rayon 3% Spandex Yarn Dyed Knitted Fabric GSM 250 (Tolerance + or – 10%) (Style No. 48573)-under Special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision : M/S Richa Global Exports Pvt. Ltd. vide their letter dated 10.07.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

Committee also considered the Typographical Errors and accepted the correction/amendment in Case Serial No. 73, 76, 77, 80, 81 & 82 in NC Meeting No.06/AM-19 Dated 21.06.2018 actually held on 27.06.2018 and same may be read as under :

73.

Case No. 84	M/s. Bombay Rayon Fashions Ltd.
NC M.No.06/84 AM-19 dt.21.06.2018	F.NO.01/84/050/203AM-18/DES-V
Modification of adhoc norms against Advance Authorization No.0310551331 dated 17.12.2009.	
Decision: Committee considered the case as per agenda along with other relevant papers and heard Shri D. Monte, Manager Import and export who explained that their CAD is in tubular form and therefor the actual width is double and submitted the details of itemwise consumption of fabrics. Accordingly, Committee decided to revise the consumption of Export item 1 as 2.386 Sq. Mtr and export Item 3 as 2.666 Sq. Metre per piece.	
RA concerned may take necessary action subject to compliance of other usual conditions.	

76.

Case No. 87	M/s Richa & Co.
NC Meeting No.06/AM-19 Dated 21.06.2018	F.No. 01/84/050/00057/AM19/DES.V RA F.No. 05/24/040/00024//AM19
Correction in Style No. as 726W476 - Minutes of the Meeting No.8/84ALC3/2018 dated 24.05.2018 - AA No.0510406144 dated 18.04.2018.	
Decision : Committee considered the case as per agenda alongwith other relevant papers and made correction by adding Style No.726W476. Rest of the conditions remains the same. RA concerned may take necessary action subject to compliance of other usual conditions.	

77.

Case No. 88	M/s Richa & Co.
NC Meeting No.06/AM-19 Dated 21.06.2018	F.No. 01/84/050/00042/AM19/DES.V RA F.No. 05/24/040/00001/AM19
Correction by mention of Style No. as 17C52648 in Minutes of the Meeting No.8/84ALC3/2018 dated 24.05.2018 – AA No.0510406045 dated 04.04.2018.	
Decision : Committee considered the case as per agenda alongwith other relevant papers and made correction by mention of Style No.17C52648 in the above case. Rest of the conditions remains the same. RA concerned may take necessary action subject to compliance of other usual conditions.	

S.No. 80,81 &82

Case No. 91, 92 & 93	M/s Shorewala Global Industries Pvt. Ltd.
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17

NC Meeting No.06/AM-19 Dated 21.06.2018 actually held on 27.06.2018

1. Advance Authorisation No.:0510402175 dated 06.04.2017

HQ F.No.01/84/050/00019/AM18/DES-V

RA F.No.05/24/040/00669/AM17

2. Advance Authorisation No. 0510401395 dated 21.01.2017

HQ F.No.01/84/050/00532/AM17/DES-V

RA F.No.05/24/040/00534/AM17

3. Advance Authorisation No. 0510402740 dated 29.05.2017

HQ F.No.01/84/050/00076/AM18/DES-V

RA F.No.05/24/040/00100/AM18

Decision : Committee considered the case as per agenda along with other relevant papers and heard Technical Officer M/s Shorewala Global Industries Pvt. Ltd. Given personal hearing for explanation of the higher wastage. Committee, after due deliberation decided to enhance the wastage from 10% to 17.65% i.e. 4.04 Sqm (850 gms) net content per blanket and allowed consumption as 4.76 Sqm (1000gms) per blanket.

RA concerned may take necessary action subject to compliance of other usual conditions.

